

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-3225 (ND)/2019

IN THE MATTER OF

Ajay Kumar Talesara.

VS.

Suncity Hi-tech Infrastructure Pvt. Ltd.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 7 IBC code 2016

Order delivered on 17.12.2019

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/OC : Mr. Syed Sarfaraz Kavim Advocate

For the Corporate Debtor :

ORDER

Counsel for both the sides are present. The Counsel for Corporate Debtor is directed to file reply within two weeks by circulating copy to the other side. Thereafter, the Counsel for the Financial Creditor will file rejoinder if any. Matter is posted for making final submissions. ll

Put up on 23.01.2020.

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(K. K. VOHRA)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)